

HIGH COURT OF MADHYA PRADESH

MCRC.No.19024/2020

(Sanjay @ Sanju Vs. State of M.P.)

Gwalior, Dated : 03.07.2020

Shri Abhishek Parasar, learned counsel for the applicant.

Shri Anoop Nigam, learned Panel Lawyer for the State.

In the wake of unprecedented and uncertain situation due to outbreak of the Novel Corona virus (COVID-19) and considering the advisories issued by the Government of India, this application has been heard and decided through video conferencing to maintain social distancing. The parties are being represented by the respective counsel through video conferencing, following the norms of social distancing/ physical distancing in letter and spirit.

Heard the learned counsel for the parties.

The applicant has filed this first application u/S. 439 Cr.P.C. for grant of bail. The applicant has been arrested on 11.02.2020 by Police Station Pichhore, District Shivpuri (M.P.) in connection with Crime No.562/2020 registered in relation to the offence punishable u/Ss. 302, 307, 147, 148, 149 and 452 of IPC.

After arguing for sometime, learned counsel for the applicant prays for withdrawal of the first bail application.

Prayer is allowed.

The first bail application is **dismissed as withdrawn.**

(Vishal Mishra)
Judge